

01/24  
Sl. No. ....

Before the National Green Tribunal,  
Eastern Zone Bench Kolkata

Original Application No. 11 of 2024/EZ

In Re: Pollution Level is increasing in the  
City due to dumping of garbage in Dardha  
River of Jehanabad, Bihar

...Applicant(s)

Versus

Principal Secretary, Department of  
Environment, Government of Bihar & Ors

... Respondent(s)



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Signed by  
Suvandakuma  
Advocate.  
15/8/2024

15 AUG 2024

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In Re: Pollution Level is increasing in the  
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 River of Jehanabad, Bihar

...Applicant(s)

Versus

Principal Secretary, Department of  
 Environment, Government of Bihar & Ors

... Respondent(s)



**Counter Affidavit on behalf of Respondent No.5**

I, Anand Kishor, son of Late Kapil Deo Narain, aged about 53 years, by occupation – Service, resident of- House No.-B3/56, Bailey Road Patna-800023, and working for gain at Vikash Bhavan, Baily Road, Patna – 800 015 and presently halting at Advocate Chamber being at Hastings Chamber, 7C, Kiran Shankar Roy Road, 2<sup>nd</sup> Floor, Room No. 6, Kolkata – 700 001 do hereby solemnly affirm and state as follows:-

1. That I am presently posted as Principal Secretary, Urban Development & Housing Department, Government of Bihar and as such I am well acquainted with the facts and circumstances of the case.

15 AUG 2024

2. That, instant personal affidavit is being filed by *Principal Secretary, Urban Development and Housing Department, Govt. of Bihar* (Respondent No.5) in compliance with and in the light of the orders dated 21.03.2024, 10.05.2024 and 23.07.2024 passed by this Hon'ble Tribunal in the Original Application No.11/2024/EZ.
3. At the outset, I respectfully tender my unconditional apology for not filing of the affidavit on behalf of the respondent no. 5 within the stipulated period. The same has happened due to inadvertence as there was some mis-communication between the departments.
4. The solemn order dated 23.07.2024 passed by this Hon'ble Tribunal was neither presented to the deponent nor informed about this order by the concerned officers of the department.
5. That the Hon'ble NGT had scheduled the hearing for this case on 13.08.2024, but the officers concerned also failed to inform the deponent about this date. Even when the notice for the hearing along with the link was sent on 13.08.2024 they did not provide any information to the deponent regarding hearing, nor did they take any action in this regard. This is an extremely serious issue and indicates their negligence, arbitrariness and inactivity.
6. That for the aforementioned extremely serious negligence, arbitrariness and dereliction of duty in connection with order passed and hearing by the Hon'ble National Green Tribunal, necessary action has been taken against the erring officers concerned and they are directed to submit a detailed explanation within three (03) days as to why disciplinary action

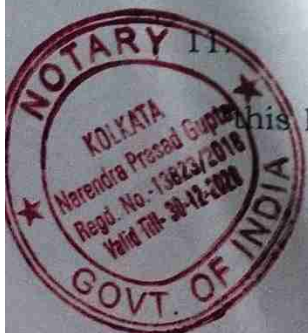


should not be taken for this negligence, dereliction of duty, and indiscipline, in this regard and their salary has also suspended with immediate effect vide letter. No.-186 dated 14.08.2024.

Photo copy of letter No.- 186 dated 14.08.2024 is annexed herewith as **Annexure-A** to this counter affidavit.

7. The answering respondent no. 5 has been advised to file an Interlocutory Application brining on record the detailed explanation and supporting documents and seeking necessary prayers and accordingly the same has been done.
8. That with reference to the compliance of the orders passed by this Hon'ble Tribunal, the answering respondent respectfully submits that the orders have been complied and also in compliance of the order the necessary personal affidavit is being filed by the deponent before this Hon'ble Tribunal on 15<sup>th</sup> August, 2024 and the deponent is also personally present before this Hon'ble Tribunal.
9. That, the present Original Application has been taken-up suo-motu in view of the news published on 26.11.2023 in "Hindustan Newspaper", reporting about increasing pollution level in Jehanabad city, Bihar due to dumping of garbage in Dardha river.
10. That, this Hon'ble Tribunal initially impleaded four authorities as respondents and issued notice to them.

That, by the order dated 11.01.2024 passed in the present case, this Hon'ble Tribunal also constituted a committee, comprising of the

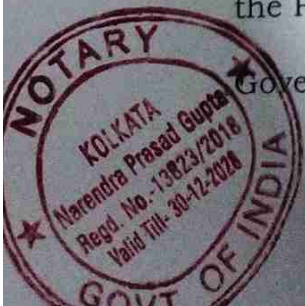


Senior Scientist, Bihar State Pollution Control Board and District Magistrate, Jehanabad or his representative as members.

12. That, pursuant to and in compliance with the above order dated 11.01.2024, the District Magistrate, Jehanabad (Respondent No.3) filed a Joint Committee Report and one affidavit on behalf of the Chief Executive Officer, Nagar Parishad, Jehanabad (Respondent No.4) has also been filed as is manifest from the order dated 21.03.2024 passed in the present case.

13. That, in the above order dated 21.03.2024, in para-5 it is mentioned that in para-4 (C) of the affidavit of the District Magistrate, Jehanabad, it is stated that there is no Sewage Treatment Plant (STP) in the city of Jehanabad and two STPs have been sanctioned for the Jehanabad city with a capacity of 17 MLD and 7 MLD under the AMRUT 2.0 Project and the land has also been identified having area of 12,000 m<sup>2</sup> near Kako Bridge. Algana More (GPS Location-25<sup>0</sup> 13' 17.60" N 28.02"E) respectively which will be supported with 161 Kilometers of Sewage Network System.

14. That, in para-6 of the above order dated 21.03.2024, it has further been recorded that in the affidavit, it is further stated that Detail Project Reports (DPRs) of same have been prepared and technical approval has been provided by the Chief General Manager, Bihar Urban Infrastructure Development Corporation Limited (BUIDCO) and sent to the Principal Secretary, Urban Development and Housing Department, Government of Bihar, for administrative approval.



15. That, in view of the above situation this Hon'ble Tribunal has arrayed the Principal Secretary, Urban Development and Housing Department, Govt. of Bihar as Respondent No.5 and further directing him to file his affidavit with regards to the various projects undertaken as per the affidavit of District Magistrate, Jehanabad and state the timelines given for completion of the same including administrative sanction of DPR.

16. That in compliance to the order of NGT, the State Level Technical Committee (SLTC) under the chairmanship of Principal Secretary, Urban Development & Housing Department Govt. of Bihar has already approved and recommended for sanction of the DPR of Jehanabad STP at the cost of Rs. 344.93 Crore under Agenda No.-3 of the proceeding.

A photocopy of the proceeding of the approval of SLTC is annexed hereto and marked as **Annexure- B** to this counter Affidavit.



17. That it is submitted that after approval of the SLTC, it is being sent to competent authority in the State Government (i.e. LOK VITTA SAMITI/Cabinet) for administrative approval of this project at the cost of Rs. 344.93 Crore.

18. That it is expected that the decision of the competent authority shall be taken within 8 weeks and it will be communicated to the Hon'ble Tribunal immediately after the decision of the competent authority.

19. The answering respondent respectfully states that I hold the deepest respect for this Hon'ble Tribunal and am fully committed to abiding by any order or direction issued by this Hon'ble Tribunal. I affirm my readiness and willingness to comply with the directives of the Court without reservation. Furthermore, I wish to reserve my right to submit additional affidavits, should the Hon'ble Court deem it necessary or if further clarification is required to address any concerns arising from the present affidavit.

20. That in view of above facts and circumstances appropriate order may kindly be passed.

21. That the statements made in paragraph number 1 to 2 are true to my knowledge and the statements made in paragraph nos. 4 to 18 are information derived from record and rest thereof are my humble submissions before this Hon'ble Tribunal.



Anand Kishor

Deponent

Identified by me

Surenobakumar  
Advocate WB/535/A/1998

L.T.I.(s)/Signatures(s) of the  
Executant/s attested by me on Identification.

NARENDRA PRASAD GUPTA, NOTARY  
Advocate, HIGH COURT, KOLKATA  
No.-13823/2018, Govt. of India

NARENDRA PRASAD GUPTA  
NOTARY  
GOVERNMENT OF INDIA  
REGN. NO.-13823/2018  
&  
ADVOCATE, HIGH COURT CALCUTTA  
8, Old Post Office Street (Ground Floor)  
Opp. F-Gate (High Court)  
Mob.-8910576874  
9883135090

15 AUG 2024

VERIFICATION

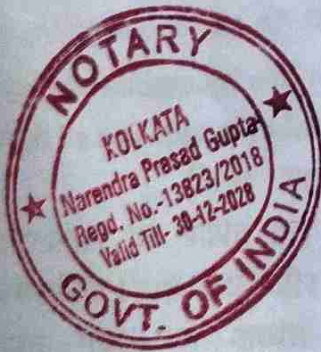
I, the deponent herein above, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, that no part of it is false and nothing material has been concealed therefrom.

Verified at Kolkata on this 15<sup>th</sup> day of August, 2024

Anand Kishor  
Deponent

Identified by

Surenendra Kumar  
Advocate



15 AUG 2024

पत्रांक- 186/प्र० वर को / न०वि० एवं आ०वि०

बिहार सरकार

Annexure A -

नगर विकास एवं आवास विभाग

प्रेषक,

प्रधान सचिव,  
नगर विकास एवं आवास विभाग।

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सेवा में,

श्री सुनील कुमार यादव, IAS  
अपर सचिव,  
नगर विकास एवं आवास विभाग।

श्री उमाकांत पांडेय, BAS  
अपर निदेशक,  
नगर विकास एवं आवास विभाग।



पटना, दिनांक- 14/8/2024

विषय:-

माननीय NGT (Eastern Zone, Kolkata) द्वारा पारित आदेश एवं सुनवाई के संबंध में गंभीर लापरवाही, स्वेच्छाचारिता तथा अकर्मण्यता बरतने के संबंध में।

महाशय,

उपर्युक्त विषयक संबंध में कहना है कि एन०जी०टी० वाद संख्या OA No.-11/2024 में विद्वान अधिवक्ता द्वारा दिनांक 23.07.2024 को माननीय एन०जी०टी० द्वारा आदेश पारित किया गया था, जिसमें प्रधान सचिव, नगर विकास एवं आवास विभाग को दो सप्ताह के अंदर प्रतिशपथ पत्र (Affidavit) File करने का निदेश दिया गया था। इसी आदेश की कॉडिका-5 में यह भी लिखा गया था कि "We, therefore, direct the Principal Secretary, Urban Development and Housing Department to file his affidavit within two weeks failing which he will appear before the Tribunal (in Virtual Mode) with his explanation. "

2. किन्तु यह अत्यंत खेद का विषय है कि माननीय NGT द्वारा दिनांक 23.07.2024 को पारित इस आदेश को आपके द्वारा न तो कभी प्रधान सचिव के समक्ष कभी उपस्थापित किया गया और न ही इस आदेश के बारे में आपके द्वारा प्रधान सचिव को कभी बताया गया, जो अत्यंत गंभीर मामला है तथा आपकी लापरवाही, स्वेच्छाचारिता एवं अनुशासनहीनता का द्योतक है।

3. इतना ही नहीं माननीय NGT द्वारा इस वाद की सुनवाई की तिथि 13.08.2024 को निर्धारित की गई थी किन्तु आपके द्वारा इस तिथि के बारे में भी अधोहस्ताक्षरी क्रो अवगत नहीं कराया गया। यहाँ तक कि जब दिनांक 13.08.2024 को माननीय NGT की सुनवाई हेतु लिंक सहित सुनवाई की सूचना भेजी गई तो भी आपके द्वारा प्रधान सचिव को सुनवाई के संबंध में भी कोई सूचना नहीं दी गई और इस संबंध में कोई कार्रवाई नहीं की गई, जो अत्यंत ही गंभीर मामला है और इससे आपकी लापरवाही, स्वेच्छाचारिता एवं अकर्मण्यता परिलक्षित होती है।

4. अतः निदेश दिया जाता है कि उपरोक्त अत्यंत गंभीर लापरवाही, स्वेच्छाचारिता एवं कर्तव्यहीनता के आलोक में तीन (03) दिनों के अंदर अपना स्पष्टीकरण समर्पित करना सुनिश्चित करें कि क्यों नहीं इस लापरवाही, कर्तव्यहीनता एवं अनुशासनहीनता के लिए आपके विरुद्ध अनुशासनात्मक कार्रवाई की जाए। उक्त आलोक में आपका वेतन तत्काल प्रभाव से स्थगित किया जाता है।

विश्वासभाजन,

प्रधान सचिव,

नगर विकास एवं आवास विभाग।

ज्ञापांक- 186/५०० ६० कोठ

पटना, दिनांक- 14/8/2024

प्रेषित।

प्रतिलिपि:-प्रभारी वरीय पदाधिकारी (स्थापना) को सूचनार्थ एवं आवश्यक कार्रवाई हेतु

प्रधान सचिव,

नगर विकास एवं आवास विभाग।



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Translated Typed Copy

Letter No.- 188/50 S.No.V. and A.V.

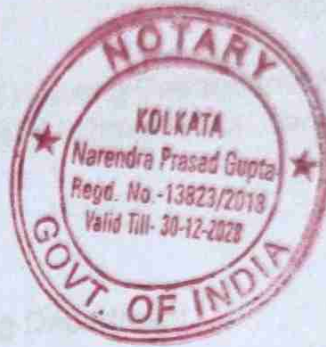
Vihar Government Urban Development and Housing Department

Sender,

Principal Secretary,  
Urban Development and Housing Department.

To,  
Shri Sunil Kumar Yadav, IAS Additional Secretary,  
Urban Development and Housing Department.

Shri Umakant Pandey,  
BAS Additional Director,  
Urban Development and Housing Department.



Patna, Date- 14/8/2024

Regarding serious negligence, arbitrariness and inaction in connection with the order passed and hearing by the Honorable NGT (Eastern Zone, Kolkata).

Sir,

In relation to the above subject, it is said that in NGT case number OA No.-11/2024, an order was passed by the learned advocate on 23.07.2024 by the Honorable NGT, in which the Principal Secretary, Urban Development and Housing Department has to file a counter affidavit within two weeks. Instructions were given to file the letter (Affidavit). It was also written in paragraph 5 of the same order that "We, therefore, direct the Principal Secretary, Urban Development and Housing Department to file his affidavit within two weeks failing which he will appear before the Tribunal (in Virtual Mode) with his explanation.

2. But it is a matter of utmost regret that this order passed by the Honorable NGT on 23.07.2024 was neither presented by you before the Principal Secretary nor did you ever tell the Principal Secretary about this order. Gaya, which is a very serious matter and is indicative of your carelessness, arbitrariness and indiscipline.

3. Not only this, the date of hearing of this case was fixed by the Honorable NGT on 13.08.2024 but you did not even inform the undersigned about this date. Even when the hearing notice was sent along with the link for the hearing to the Honorable NGT on 13.08.2024, no information regarding the hearing was given by you to the Principal Secretary and no action was taken in this regard, which is extremely disappointing. This is a serious matter and reflects your carelessness, arbitrariness and inaction.

4. Therefore, it is directed that in the light of the above mentioned extremely serious negligence, arbitrariness and dereliction of duty, ensure to submit your explanation within three (03) days as to why disciplinary action should not be taken against you for this negligence, dereliction of duty and indiscipline. In the above light, your salary is postponed with immediate effect.

Faithfully,  
Sd/-  
Principal Secretary

Memorandum No. 186/5050 Urban Development and Housing Department. Patna, dated 14/8/2024 Copy to Senior Officer in Charge (Establishment) for information and necessary action.

Sent.  
Sd/-  
Principal Secretary, Urban Development and Housing Department.



केन्द्र प्रायोजित अटल नवीकरण और शहरी परिवर्तन मिशन (AMRUT-2.0) अंतर्गत प्रधान सचिव, नगर विकास एवं आवास विभाग की अध्यक्षता में गठित राज्यस्तरीय तकनीकी समिति (SLTC) की दिनांक-26.07.2024 को आयोजित बैठक की कार्यवाही:-

कार्यवाही संख्या-1

अमृत 2.0 योजनान्तर्गत प्रस्तावित बिहारशरीफ जलापूर्ति योजना के 11560 गृह जल संयोजन हेतु 33 ट्यूबवेल, 33 क्लोरीनेटर प्रणाली के साथ पम्प हाउस, 10 ग्राउंड लेवल सर्विस रिजर्वायर, 11 जलमिनार, 11 जलमिनार कैम्पस, 79.20 कि०मी० राइजिंग मेन एवं 168.50 कि०मी० जल वितरण नेटवर्क हेतु कुल अनुमानित व्यय की राशि ₹ 353.0023 करोड़ के व्यय का प्रस्ताव राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष रखा गया। जल संसाधन विभाग के प्रतिनिधि द्वारा बैठक में जानकारी दिया गया कि बिहारशरीफ में गंगाजल उद्वह योजना के माध्यम से जलापूर्ति किया जाना प्रस्तावित है एवं उक्त योजना के निविदा का प्रकाशन जल संसाधन विभाग द्वारा किया जा चुका है। उक्त के आलोक में निर्णय लिया गया है कि बिहारशरीफ जलापूर्ति हेतु प्रस्तावित योजना में ग्राउंड वाटर के माध्यम से जलापूर्ति के स्थान पर गंगाजल/सतही जल के माध्यम से जलापूर्ति किया जायेगा, तदनुसार DPR में आवश्यक संशोधन के उपरांत SLTC के आगामी बैठक में उपस्थापित किया जाय।

कार्यवाही संख्या-2

अमृत 2.0 योजनान्तर्गत प्रस्तावित बोधगया जलापूर्ति योजना के 6621 गृह जल संयोजन हेतु 7 ट्यूबवेल, 7 क्लोरीनेटर प्रणाली के साथ पम्प हाउस, 1 ग्राउंड लेवल सर्विस रिजर्वायर, 4 जलमिनार, 4 जलमिनार कैम्पस, 17.26 कि०मी० राइजिंग मेन एवं 232.28 कि०मी० जल वितरण नेटवर्क हेतु कुल अनुमानित व्यय की राशि ₹ 208.7412 करोड़ के व्यय का प्रस्ताव राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष रखा गया। जल संसाधन विभाग के प्रतिनिधि द्वारा बैठक में जानकारी दिया गया कि बोधगया में गंगाजल उद्वह योजना के माध्यम से जलापूर्ति किया जा रहा है। उक्त के आलोक में निर्णय लिया गया है कि बोधगया जलापूर्ति हेतु प्रस्तावित योजना में ग्राउंड वाटर के माध्यम से जलापूर्ति के स्थान पर गंगाजल/सतही जल के माध्यम से जलापूर्ति किया जायेगा, तदनुसार DPR में आवश्यक संशोधन के उपरांत SLTC के आगामी बैठक में उपस्थापित किया जाय।

कार्यवाही संख्या-3

अमृत 2.0 योजनान्तर्गत प्रस्तावित जहानाबाद सिवरेज नेटवर्क योजना में 27 वार्डों को सिवरेज नेटवर्क से जोड़ने के लिए 122 कि०मी० सिवरेज नेटवर्क, 3 मध्यवर्ती पम्पिंग स्टेशन, 2.760 कि०मी० राइजिंग मेन हेतु कुल अनुमानित व्यय की राशि ₹ 344.9357 के व्यय का प्रस्ताव राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष रखा गया।



Handwritten signatures and initials at the bottom of the page.

कार्यवाही संख्या-4


अमृत 2.0 योजनान्तर्गत प्रस्तावित सिवान सिवरेज नेटवर्क योजना में 30 वार्डों को सिवरेज नेटवर्क से जोड़ने के लिए 122 कि०मी० सिवरेज नेटवर्क, 3 मध्यवर्ती पम्पिंग स्टेशन, 1.956 कि०मी० राइजिंग मेन हेतु कुल अनुमानित व्यय की राशि रू० 402.1976 करोड़ के व्यय का प्रस्ताव राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष रखा गया।

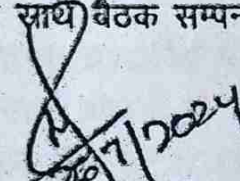
कार्यवाही संख्या-5

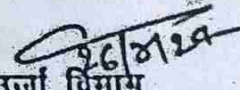
अमृत 2.0 योजनान्तर्गत प्रस्तावित गेंदखाना मैदान पार्क, भागलपुर नगर निगम में योजना प्रस्तावित है। योजना में गेंदखाना मैदान पार्क के कायाकल्प हेतु 320 मीटर बाउन्ड्रीवाल, गार्डरूम, पम्प हाउस, सी०सी०टी०वी०, शौचालय, जॉर्गींग ट्रैक एवं सौन्दर्यीकरण हेतु कुल अनुमानित व्यय की राशि रू० 4.1399 करोड़ के व्यय का प्रस्ताव राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष रखा गया।


बैठक में समीक्षोपरांत राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा कार्यवाही संख्या-1 एवं 2 में अंकित प्रस्ताव को संशोधनोपरांत SLTC के आगामी बैठक में रखने तथा कार्यवाही संख्या-3, 4 एवं 5 पर व्यय होने वाली राशि के अनुरूप सक्षम प्राधिकार से स्वीकृति प्राप्त करने की अनुशंसा की गयी।


धन्यवाद ज्ञापन के साथ बैठक सम्पन्न हुई।

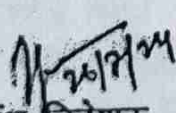
  
लोक स्वास्थ्य  
अभियंत्रण विभाग के  
प्रतिनिधि।


  
जल संसाधन विभाग  
के प्रतिनिधि।


  
ऊर्जा विभाग  
के प्रतिनिधि।

  
मुख्य अभियंता,  
नगर विकास एवं आवास  
विभाग।

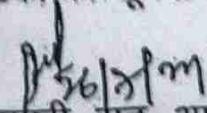
  
वित्त विभाग के  
प्रतिनिधि।

  
प्रबंध निदेशक,  
बुडको।

  
राज्य मिशन निदेशक,  
नगर विकास एवं आवास  
विभाग।

  
प्रधान सचिव,  
नगर विकास एवं आवास  
विभाग।

ज्ञापक-03/AMRUT-03-02/2023 5314 दिनांक- 31/7/24  
प्रतिलिपि:-प्रधान सचिव के आप्त सचिव/प्रधान सचिव, वित्त विभाग/प्रधान सचिव, लोक स्वास्थ्य  
अभियंत्रण विभाग/प्रधान सचिव, ऊर्जा विभाग/प्रबंध निदेशक, बुडको को सूचनार्थ प्रेषित।

  
परियोजना पदाधिकारी-सह-अपर निदेशक,  
नगर विकास एवं आवास विभाग।

Translated and Typed Copy

Proceedings of the meeting held on 26.07.2024 of the State Level Technical Committee (SLTC) constituted under the chairmanship of Principal Secretary, Urban Development and Housing Department under the Centrally Sponsored Atal Renovation and Urban Transformation Mission (AMRUT-2.0):-

Proceedings No.-1

Total estimated for 33 tube wells, 33 pump houses with chlorinator system, 10 ground level service reservoirs, 11 water tank, 11 water tank campus, 79.20 km rising main and 168.50 km water distribution network for 11560 household water connections of the proposed Bihar Sharif water supply scheme under Amrit 2.0 scheme. The proposal for expenditure amounting to Rs 353.0023 crore was placed before the State Level Technical Committee (SLTC). The representative of the Water Resources Department informed in the meeting that it is proposed to supply water in Bihar Sharif through the Ganga Water Lift Scheme and the tender for the said scheme has been published by the Water Resources Department. In the light of the above, it has been decided that in the proposed scheme for Bihar Sharif water supply, instead of water supply through ground water, water supply will be done through Ganga water/surface water. Accordingly, after necessary amendments in the DPR, it should be presented in the upcoming meeting of SLTC.

Proceedings No.-2

Total estimated for 7 tube wells, 7 pump houses with chlorinator system, 1 ground level service reservoir, 4 water tank, 4 water tank campus, 17.26 km rising main and 232.28 km water distribution network for 6621 household water connections of Yoghgaya water supply scheme proposed under Amrit 2.0 scheme. The proposal for expenditure amounting to Rs 208.7412 crore was placed before the State Level Technical Committee (SLTC). The representative of the Water Resources Department informed in the meeting that water supply is being done in Bodh Gaya through the Ganga Water Regeneration Scheme. In the light of the above, it has been decided that in the proposed scheme for Bodh Gaya water supply, instead of water supply through ground water, water supply will be done through Ganga water/surface water. Accordingly, after necessary amendments in the DPR, it should be presented in the upcoming meeting of SLTC.

Proceedings No.-3

In the proposed Jehanabad Sewerage Network Scheme under Amrit 2.0 scheme, the total estimated expenditure amounting to Rs 344.9357 has been placed before the State Level Technical Committee (SLTC) for 122 km sewerage network, 3 intermediate pumping stations, 2.760 km rising main to connect 27 wards with the sewerage network.

Proceedings No.-4



Under the Amrit 20 scheme, the total estimated expenditure amounting to Rs 402.1978 crore has been proposed for the total estimated expenditure of Rs 402.1978 crore for 122 km sewerage network, 3 intermediate pumping stations, 1.958 km rising main to connect 30 wards to the sewerage network in the proposed Siwan Sewerage Network scheme under the AMRUT 20 scheme. (SLTC).

Proceedings No.-5

Under Amrit 20 scheme, the scheme is proposed in Gendkhana Ground Park, Bhagalpur Municipal Corporation. Under the scheme, a proposal for expenditure of Rs 4.1399 crore for the total estimated expenditure of 320 meter boundary wall, guard room, pump house, CCTV, toilets, jogging track and beautification for the rejuvenation of Gendkhana Ground Park was placed before the State Level Technical Committee (SLTC).

After review in the meeting, the State Level Technical Committee (SLTC) decided to submit the proposal mentioned in Proceedings No. 1 and 2 in the next meeting of SLTC after amendments and to obtain approval from the competent authority as per the amount to be spent on Proceedings No. 3, 4 and 5. Was recommended.

The meeting concluded with a vote of thanks.

Sd/-

Representative of the engineering department.

Sd/-

Representatives of Water Resources Department.

Sd/-

Representatives of the Major Urban Development and Housing Department.

Sd/-

Representatives of the Finance Department.

Sd/-

Managing Director, Budco.

Sd/-

State Mission Director,

Urban Development and Housing Department.

Sd/-

Principal Secretary, Urban Development and Housing Department.

Memorandum No.-03/AMRUT-03-02/2023 5314 Dated-31/7/24 Copy: Appointed Secretary to the Principal Secretary/Principal Secretary, Finance Department/Principal Secretary, Public Health Engineering Department/Principal Secretary, Energy Department/Managing Director, BUDCO Sent for information.

Sd/-

Project Officer-cum-Additional Director, Urban Development and Housing Department.

